

(b) Does not arise.

(c) and (d). The following steps have been taken to reduce the losses in the Barauni and Sindri fertilizer units:

(i) improving capacity utilization by replacement/renewal of problematic equipments;

(ii) constant monitoring by preventive and predictive maintenance; and

(iii) induction of trained staff at various levels. The concerned companies have also sent proposals for revamping these units with modest investment.

[*English*]

DDA Flats in Vasant Kunj and Prasad Nagar-II

72. SHRI ARJUN SINGH YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state.

(a) whether two blocks of Vasant Kunj DDA colony caved in and a DDA flats balcony roof collapsed and the DDA is trying to cover up its laxity on the seepage in the quarters in Prasad Nagar-II

(b) if so, the reasons for constructing the flats in Vasant Kunj without pre-earth soil test and the reasons for seepage in Prasad Nagar-II flats; and

(c) the action taken against the persons responsible?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M ARUNACHALAM): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Demolition of Buildings by M.C.D.

73. SHRI LOKANATH CHOUDHURY: Will the minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Municipal Corporation of Delhi had demolished buildings under construction/extension in Shakarpur, Laxmi Nagar and Pandav Nagar during August, September and October, 1991;

(b) if so, the details thereof;

(c) whether immediately after the demolition owners started with their construction activities; and

(d) if so, the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) As per attached Statement.

(c) Municipal Corporation of Delhi has reported that no further unauthorised addition has been carried out in any of the premises mentioned in reply to part (b) above. However, some repair work was started by some owners/builders, which was stopped immediately.

(d) Question does not arise in view of reply to part(c) above.

STATEMENT

Sl.No. Property No./Location

August, 1991

1. S-511, Shakarpur
2. 10/370, Shakarpur

September, 1991

1. S/511, Shakarpur